

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 52**

**IA 614/2023 IN C.P. (IB)/494(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD V/s SHREE  
RAM URBAN INFRASTRUCTURE LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Lizum Wangdi a/w Smita D. i/b Ashish Shah for the Respondent Resolution Professional present.

The Respondent seeks one (1) week time to file additional affidavit in response to the documents placed on record by the Applicant. Permission is granted. List this matter on Board on **30.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**